

श्रीधोषिक निरुक्त तथा स्मवाय-कार्य
मंत्री (श्री कलकदीन शर्मा अहमद) :
(क) जी, नहीं।

(ख) प्रश्न ही नहीं उठता।

(ग) और (घ). अपेक्षित जानकारी
23 जून, 1967 को दिये गये अतारांकित
प्रश्न संख्या 3557 के उत्तर में दी जा
चुकी है।

Legal Proceedings against M's. Bennett Coleman and Co.

8918. Shri Baburao Patel: Will the
Minister of **Industrial Development
and Company Affairs** be pleased to
state:

(a) the stage at which the legal
proceedings against Shri S. P. Jain
and other Directors of Messrs Bennett
Coleman and Co., stands at present;

(b) how much more time will be
required to complete the case and
deliver the verdict;

(c) the reasons for delay; and

(d) the steps Government propose
to take to expedite this case?

**The Minister of Industrial Development
and Company Affairs (Shri F.
A. Ahmed):** (a) The Respondents in
the petition under Section 388B are
S/S S. P. Jain, G. C. Jain, A. P. Jain
and P. K. Roy. Two of these, Shri
S. P. Jain and Shri A. P. Jain filed
writ petitions in the Calcutta High
Court challenging the validity of this
provision and other connected provisions
as also on merits. These were
dismissed by a Single Judge of the
Calcutta High Court who also held
that there was a *prima facie* case to
make a reference under Section 388B.
The matter is now pending before the
Appellate side of the Calcutta High
Court. Pending disposal of these ap-
peals, stay of proceedings under Sec-
tion 388B has been granted. The ap-
peals are likely to come up for hear-
ing shortly.

In petition filed under Section 398
recording of evidence was in progress
before the Companies Tribunal at the
time of its abolition on 30th June
1967. In this case, the respondents
are:—

1. Bennett Coleman & Co. Ltd.
2. Shri Shanti Prasad Jain.
3. Shri Gian Chand Jain.
4. Shri Alok Prakash Jain.
5. Shri P. K. Roy.
6. Shrimati Rama Jain.
7. Shri Raj Narayan Bagla.
8. Shri Narinder Kumar.
9. Dr. L. M. Singhvi.
10. Shri Mauli Chand Sharma.

The case has now been transferred to
the Bombay High Court and is due to
come up for directions on 7th August
1967.

(b) These cases are in the High
Court and it is difficult to state when
they would be disposed of.

(c) Dilatory tactics adopted by Shri
S. P. Jain and others and appeals and
writ petitions filed on technical
grounds.

(d) Every possible effort is being
made to ensure that the proceedings
in these cases and the writ petitions
are expeditiously disposed of.

Vending and Catering Contracts at Railway Stations

8919. Shri Balgovind Verma:
Shri Kandar Lal:
Shri K. D. Tripathi:
Dr. Mahadeva Prasad:

Will the Minister of Railways be
pleased to state:

(a) whether it is the policy of Gov-
ernment to give handling vending
and catering contracts at Railway
Stations to the labour and vending co-
operatives formed by Railway porters
and vendors; and